**IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD**

MONDAY, THE NINTH DAY OF JUNE
TWO THOUSAND AND TWENTY FIVE

**PRESENT**

**THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL**
**AND**
**THE HONOURABLE SMT JUSTICE RENUKA YARA**

**WRIT APPEAL NO: 558 OF 2025**

Writ Appeal under clause 15 of the Letters Patent Against the Order Dated 02/05/2025 in W.p. No. 14330 of 2025 on the file of the High Court.

**Between:**

1. M/s Merugu Lalitha Powerlooms, Represented by its proprietor Smt. Merugu Lalitha W/o M. Laxmi Narayana, Aged About. 51 years, Occ. Weaver, R/o. H.No. 1-1-66/917, Urban Colony Village, Bhongir Mandal, Yadadri-Bhuvanagiri District.
2. Merugu Laxmi Narayana, S/o. Late Narsaiah, Aged about. 56 years, Occ. Weaver, R/o. H.No. 1-1-66/917, Urban Colony Village, Bhongir Mandal, Yadadri-Bhuvanagiri District.

**...APPELLANTS**

**AND**

1. The State of Telangana, Municipal Administration and Urban Development Department, Represented by its Principal Secretary, Secratariat, Hyderabad.
2. The District Collector, Yadadri-Bhuvanagiri District.
3. The Commissioner, Bhongir Municipality, Yadadri-Bhuvanagiri District.
4. The Assistant Director, Handlooms and Textiles, Bhongir, Yadadri-Bhuvanagiri District.
5. The Divisional Engineer, TGSPDCL, TRANSCO, Bhuvanagiri Division, Yadadri-Bhuvanagiri District.
6. The Assistant Engineer, Operation, TGSPDCL, Bhongir, Yadadri-Bhuvanagiri District.
7. Nallavelli Nagalakshmi, W/o. Late Shivaiah, Aged about. 67 years, Occ. Household, R/o. H.No. 1-1-66/916, Urban Colony Village, Bhongir Mandal, Yadadri-Bhuvanagiri District.

**...RESPONDENTS**

**IA NO: 3 OF 2025**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent no. 5 and 6 to restore the power connection vide service no. 6301423488 of the Petitioners to its original state pending disposal of the above writ appeal petition.

**IA NO: 2 OF 2025**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the impugned orders dated. 11/03/2025 passed by the Respondent no. 3 vide Lr.No.F1/405/2024 as those are illegal, arbitrary and against the principles of natural justice and direct the Respondent no. 5 and 6 to restore the power connection vide service no. 6301423488 of the Petitioners to its original state pending disposal of the above writ petition.

**Counsel for the Appellant : SRI R.BALASUBRAMANYAM,**
**rep., SRI M.DURGA PRASAD**

**Counsel for the Respondent No.1&3 : GP FOR MCPL ADMN URBAN DEV**

**Counsel for the Respondent No.2 : GP FOR REVENUE**

**Counsel for the Respondent No.4 : GP FOR INDUSTRIES & COMMERCE**

**Counsel for Respondents No.5&6 : SRI N.SREEDHAR REDDY,**
**SC FOR TSSPDCL**

**Counsel for the Respondent No.7 : --**

**The Court following the following: JUDGMENT**

**THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL**
**AND**
**THE HON'BLE SMT. JUSTICE RENUKA YARA**

**WRIT APPEAL No.558 of 2025**

**JUDGMENT:** *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri R.Balasubramanyam, learned counsel representing Sri M. Durga Prasad, learned counsel for the appellant, seeks permission of this Court to withdraw the writ appeal unconditionally.

2. Accordingly, the writ appeal is dismissed as withdrawn unconditionally. No order as to costs.

Miscellaneous petitions pending, if any, shall stand closed.

**SD/- P.Ch. NAGABHUSHAMBA**
**DEPUTY REGISTRAR**

**//TRUE COPY//**

**SECTION OFFICER**

**To,**

1. One CC to SRI M.DURGA PRASAD, Advocate. [OPUC]
2. Two CCs to GP FOR MCPL ADMN URBAN DEV, High Court for the State of Telangana. [OUT]
3. Two CCs to GP FOR REVENUE, High Court for the State of Telangana at Hyderabad. [OUT]
4. Two CCs to GP FOR INDUSTRIAL COMMERCE, High Court for the State of Telangana at Hyderabad. [OUT]
5. Two CD Copies.

BSK

GJP

HIGH COURT

DATED:09/06/2025




JUDGMENT

WA.No.558 of 2025

DISMISSING THE WRIT APPEAL
AS WITHDRAWN
WITHOUT COSTS

LO

22/7/2025